

IN THE SUPREME COURT OF INDIA  
CIVIL APPELLATE JURISDICTION  
CIVIL APPEAL NO.(s). 3638 OF 2018

BINANI INDUSTRIES LTD.

Appellant(s)

VERSUS

RAJPUTANA PROPERTIES PVT. LTD. & ORS.

Respondent(s)

O R D E R

The civil appeal is allowed to be withdrawn.

.....J.  
(ADARSH KUMAR GOEL)

.....J.  
(ROHINTON FALI NARIMAN)

New Delhi,  
April 13, 2018.

ITEM NO.59

COURT NO.11

SECTION XVII

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s). 3638 of 2018

BINANI INDUSTRIES LTD.

Appellant(s)

VERSUS

RAJPUTANA PROPERTIES PVT. LTD. &amp; ORS.

Respondent(s)

(I.A. NO.51743/2018 - APPLN(S) FOR EX-PARTE STAY,  
I.A. NO.51741/2018 - APPLN(S) FOR EXEMPTION FROM FILING C/C OF THE  
IMPUGNED JUDGMENT, I.A. NO.51739/2018 - APPLN(S) FOR PERMISSION TO  
FILE ADDITIONAL DOCUMENTS)

WITH W.P. (C) No. 321/2018 (X)

(I.A. NO.52895/2018 - APPLN(S) FOR APPROPRIATE ORDERS/DIRECTIONS)

(I.A. NO.54283/2018 - APPLN(S) FOR IMPLEADMENT)

Date : 13-04-2018 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ADARSH KUMAR GOEL

HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN

For Appellant(s)  
(C.A. NO.3638/2018)

Mr. Harish N. Salve, Sr. Adv.  
Mr. Mukul Rohatgi, Sr. Adv.  
Mr. Nilesh Choudhry, Adv.  
Ms. Radhika Gautam, AOR

(W.P. 321/2018)

Mr. Shyam Diwan, Sr. Adv.  
Mr. K.V. Vishwanatha, Sr. Adv.  
Mr. Dhaval Vassunji, Adv.  
Ms. Nimoy Dave, Adv.  
Mr. Senthil Jagadeesan, AOR  
Mr. Anirudh Wadhwa, Adv.  
Mr. Aditya Wadhwa, Adv.  
Ms. Divyata Badiani, Adv.  
Mr. S. Abhishek Iyer, Adv.  
Mr. Akash Jauhari, Adv.  
Mr. Keshav Gulati, Adv.  
Mr. Raj Mohan Gupta, Adv.

For Respondent(s)  
(C.A. 3638/2018)

Mr. C.A. Sundaram, Sr. Adv.  
Mr. Arvind Datar, Sr. Adv.  
Mr. Neeraj Kishan Kaul, Sr. Adv.  
Mr. R.N. Karanjawala, Adv.  
Ms. Ruby Singh Ahuja, Adv.  
Ms. Deepti Sarin, Adv.  
Mr. Sahil Monga, Adv.  
Mr. Shubham Saigal, Adv.

Ms. Manik Karanjawala, Adv.  
For M/s. Karanjawala & Co.

Mr. C.A. Sundaram, Sr. Adv.  
Mr. Arvind P. Datar, Sr. Adv.  
Mr. Neeraj Kishan Kaul, Sr. Adv.  
Mr. Manu Nair, Adv.  
Ms. Misha, Adv.  
Mr. Siddhant Kant, Adv.  
Mr. Ranjeev Khatana, Adv.  
Ms. Ruby Ahuja, Adv.  
Ms. Deepti Sarin, Adv.  
Mr. Sahil Monga, Adv.  
Mr. Shubham Saigal, Adv.  
Mr. S. S. Shroff, AOR  
Mr. Deepak Joshi, Adv.  
Mr. Samar K., Adv.  
Mr. Devanshu S., Adv.

Mr. Arvind Datar, Sr. Adv.  
Mr. Mukesh Butani, Adv.  
Mr. Shreyash Shah, Adv.

Mr. Kapil Sibal, Sr. Adv.  
Dr. Abhishek Manu Singhvi, Sr. Adv.  
Mr. Mahesh Agarwal, Adv.  
Ms. Sadapurna Mukherjee, Adv.  
Mr. Himanshu Satija, Adv.  
Ms. Aastha Mehta, Adv.  
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Mr. Raju Ramachandran, Sr. Adv.  
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Mr. Sumit Goel, Adv.  
Ms. Raveena Rai, Adv.  
Mr. Akash Jindal, Adv.  
Ms. Anvesha Padhi, Adv.  
For Parekha and Co.

Mr. P.V. Dinesh, Adv.  
Ms. Sindhu T.P., Adv.  
Mr. Rajendra Beniwal, Adv.  
Mr. Binesh K., Adv.  
Ms. Arushi Singh, Adv.  
For India Law

Mr. Sumant Batra, Adv.  
Ms. Srishti Kapoor, Adv.

(W.P. 321/2018)

Mr. Ranjit Kumar, Sr. Adv.  
Mr. Manu Nair, Adv.

Ms. Misha, Adv.  
Mr. Siddhant Kant, Adv.  
Mr. Ranjeev Khatana, Adv.  
Mr. Shardul S. Shroff, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

We have heard learned counsel for the parties.

C.A.No.3638 of 2018:

In terms of the signed order, the civil appeal is allowed to be withdrawn.

Pending applications, if any, shall also stand disposed of.

W.P.321 of 2018 :

Post on Thursday, the 19<sup>th</sup> April, 2018.

Liberty to serve copies of the writ petition to parties opposite including learned Attorney General.

(MAHABIR SINGH)  
COURT MASTER

(PARVEEN KUMARI PASRICHA)  
BRANCH OFFICER

(Signed order in C.A.No.3638 of 2018 is placed on the file)